

nies Act, certain irregularities/mismanagement on the part of the management came to light. The major irregularities as brought out in the Inspection Report have already been disclosed in answer to Unstarred Question No. 3030 on 13th March, 1979. In response to the Show-Cause Notice issued by the Company Law Board under section 408 of the Companies Act, the reply from the company has been received and this matter is now to be decided by the Company Law Board for which a personal hearing has already been fixed.

Coverage of Parliamentary Proceedings

10893. SHRI VASANT SATHE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Parliamentary coverage on T.V. and Radio gives nearly 3/4th of the time to the views expressed by the Government rather than the important points made by the Members of the Parliament particularly from the opposition parties; and

(b) whether the Government would like to formulate the guidelines for coverage of Parliamentary proceedings on A.I.R. and T.V. more objectively and by giving due coverage to the important suggestions made by the public representatives or points raised by them on various matter of public interest rather than restricting the coverage to the few Members and Ministers?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) and (b). No, Sir. Every effort is made by these media to provide adequate and balanced coverage to all important and newsworthy happenings and speeches in the two Houses of Parliament in their daily news-bulletins and the

Daily/Weekly Reviews of Proceedings of Parliament. All important points made by Members of Parliament, including members belonging to the opposition parties, are sought to be covered. However, points made by the Members of the Government may get occasionally more coverage than others because these points often relate to important policy matters and governmental programmes for the socio-economic development of the country.

Telecasting the proceedings of the State Legislative Assembly

10894 SHRI CHATURBHUI:

SHRI NATWARLAL B) PARMAR.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that some State Government and specially the Tamil Nadu Government have taken up with the Centre the question of telecasting the proceedings of the State Legislative Assembly so that those having television sets could view them in their houses; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) No, Sir.

(b) Does not arise.

Statement correcting the reply to unstarred Question No. 4966 dated 27-3-1979 re. Setting up of Plants and Factories in Orissa by Exploiting Minerals

THE MINISTER OF STATE IN THE MINISTRY OF STATE AND MINES (SHRI KARIA MUNDA): In reply given to part (b) and (c) of Unstarred Question No. 4966 dated 27-3-1979 regarding setting up of